

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-115 (PB)/2019**

**IN THE MATTER OF:**

Anita Garg & Ors.

.... Applicant/petitioner

v.

Jaipuria Buildcon Pvt. Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 16.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: -

For the respondent -

**ORDER**

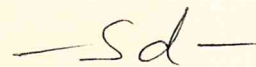
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 04.02.2019.

Process dasti /email/speed post or any other mode except the substituted service.

List the matter on 04.02.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**